

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Eighth Lok Sabha)

FIFTY-FIRST REPORT

(Presented on 20-4-1988)

I. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifty-first Report.

2. The Committee met on 19 April, 1988 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 170*) by Shri Shantaram Naik.
- (2) The Constitution (Amendment) Bill, 1988 (*Insertion of new article 275A*) by Shri Shantaram Naik.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1988 (*Amendment of article 170*) by Shri Shantaram Naik.

The Bill seeks to amend article 170 of the Constitution with a view to provide that the delimitation of constituencies be made according to the 1981 census instead of 1971 census as at present.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1988 (*Insertion of new article 275A*) by Shri Shantaram Naik.

The Bill seeks to insert new article 275A in the Constitution with a view to provide that every State, formed, out of a Union territory, shall receive grant-in-aid and financial assistance to the extent it would have received as a Union territory, for a period of five years from the date of formation of such State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to sixteen Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 263*) by Shri H. N. Nanje Gowda.
- (2) The Provision of Relief to Indigent Persons Bill, 1988 by Prof. Narain Chand Parashar.
- (3) The Prevention of Food Adulteration (Amendment) Bill, 1988 (*Amendment of section 16, etc.*) by Prof. Narain Chand Parashar.
- (4) The Newspapers (Price and Page) Bill, 1988 by Shri V. N. Gadgil.

The Committee further recommend that all the remaining twelve Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri Shantaram Naik be permitted to move for leave to introduce his Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

April 19, 1988
Chaitra 30, 1910 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

A P P E N D I X

| Sl. No. | Name of the Bill and member- in-charge | Bill No. | Category recommended | Time recommended |
|------------|--|-------------|-------------------------|---------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The Constitution (Amendment) Bill, 1987 (<i>Insertion of new articles 75A and 164A</i>) by Shri G.S. Basavaraju. | 118 of 1987 | B | 2 hours |
| 2. | The Constitution (Amendment) Bill, 1987 (<i>Substitution of new article for article 263</i>) by Shri H.N. Nanje Gowda. | 119 of 1987 | A | 2 hours |
| 3. | The Public Premises (Eviction of Unautho- rised Occupants) Amendment Bill, 1988 (<i>Amendment of section 2</i>) by Shri Syed Shahabuddin. | 12 of 1988 | B | 2 hours |
| 4. | The Indian Contract (Amendment) Bill, 1988 (<i>Substitution of new section for section 72</i>) by Shri Haroobhai Mehta. | 14 of 1988 | B | 2 hours |
| 5. | The Commission of Sati (Prevention) Amendment Bill, 1988 (<i>Amendment of sec- tion 2, etc.</i>) by Prof. Madhu Dandavate. | 23 of 1988 | B | 2 hours |
| 6. | The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 124</i>) by Shri V.S. Krishna Iyer. | 18 of 1988 | B | 2 hours |
| 7. | The High Court at Bombay (Establishment of a Permanent Bench at Pune) Bill, 1988 by Shri V.N. Gadgil. | 29 of 1988 | B | 2 hours |
| 8. | The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 276</i>) by Shri V.S. Krishna Iyer. | 19 of 1988 | B | 2 hours |
| 9. | The Constitution (Amendment) Bill, 1988 (<i>Amendment of article 276</i>) by Shri Anoop- chand Shah. | 25 of 1988 | B | 2 hours |
| 10. | The Prevention of Social Disabilities Bill, 1988 by Prof. Narain Chand Parashar. | 28 of 1988 | B | 2 hours |
| 11. | The Profiteering Prevention and Price Control Bill, 1988 by Prof. Narain Chand Parashar. | 31 of 1988 | B | 2 hours |
| 12. | The Provision of Relief to Indigent Per- sons Bill, 1988 by Prof. Narain Chand Parashar. | 35 of 1988 | A | 2 hours |

[P.T.O.]

| 1 | 2 | 3 | 4 | 5 |
|-----|---|------------|---|---------|
| 13. | The Prevention of Food Adulteration (Amendment) Bill, 1988 (<i>Amendment of section 16, etc.</i>) by Prof. Narain Chand Parashar. | 36 of 1988 | A | 2 hours |
| 14. | The Newspapers ^{*(Price and page)} Bill, 1988 by Shri V.N. Gadgil. | 30 of 1988 | A | 2 hours |
| 15. | The Code of Civil Procedure (Amendment) Bill, 1988 (<i>Amendment of Order XXXVIII</i>) by Shri V.N. Gadgil. | 37 of 1988 | B | 2 hours |
| 16. | The Criminal Laws (Amendment) Bill, 1988 by Shri Haroobhai Mehta. | 39 of 1988 | B | 2 hours |